

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION NO. 41/2009

Date of order: 24.07.2009

**HON'BLE MR. JUSTICE SYED MD. MAHFOOZ ALAM, JUDICIAL MEMBER
HON'BLE MR. S.P. SINGH, ADMINISTRATIVE MEMBER**

1. S. Venkatasubramanian, aged about 54 years, S/o late Shri K.V. Sivaramakrishnan, R/o No. 40 I Polo, Jodhpur.
2. J.R. Mehta, aged about 40 years, S/o A.R. Mehta, Lambiya House, Makrana Mohalla, Jodhpur.

(Applicant Nos. 1 & 2 are working as 'Private Secretary' in Central Administrative Tribunal, Jodhpur Bench, Jodhpur).

3. Gyan Chand, aged about 55 years, S/o late Shri Bool Chand, R/o H.No. 715, Dilip Nagar, Jodhpur.
4. Madan Lal Samariya, aged about 51 years, S/o Sh. Gopal Das, R/o Kalal Colony, Gali No. 1 inside Nagouri Gate, Jodhpur.

(Applicant Nos. 3 & 4 are working as 'Section Officers' in Central Administrative Tribunal, Jodhpur Bench, Jodhpur).

...Applicants

Represented by - Applicant No. 1 in person.

VERSUS

1. The Union of India, through the Secretary to Government of India, Department of Expenditure, Ministry of Finance, North Block, New Delhi - 110 001.
2. The Secretary to Government, Department of Personnel & Training (DOP&T), Ministry of Personnel, Public Grievances & Pensions, New Delhi.
3. The Principal Registrar, Central Administrative Tribunal, Principal Bench, Copernicus Marg, New Delhi.
4. The Registrar, Central Administrative Tribunal, Jodhpur Bench, Near Rajasthan High Court Campus, Jodhpur.

...Respondents.

Represented by - Mr. M. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

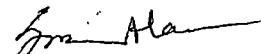
ORDER

[PER HON'BLE MR. JUSTICE S.M.M. ALAM, JUDICIAL MEMBER]

It has been submitted by Shri S. Venkatasubramaniam, applicant no. 1, who is present in person before the Court as well as by the learned proxy counsel Mr. M. Godara for Mr. Vinit Mathur, counsel for the respondents that in view of the fact that the relief as prayed for in the Original Application has already been granted to the applicants by the competent authority, as such this Original Application has become infructuous.

2. In view of the submissions made by both the parties in the above para, this Original Application stands dismissed being infructuous.


[S. P. Singh]
Administrative Member


[Justice S.M.M. Alam]
Judicial Member


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Part II and III destroyed
in my presence on 07/07/2015
under the supervision of
Section officer () as per
order dated 07/07/2015

Section officer (Record)

Received
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17/07/09

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